

(2023) 04 P&H CK 0003

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 10241 Of 2020 (O&M)

Nirmaljit Singh And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 11-04-2023

Acts Referred:

Citation : (2023) 04 P&H CK 0003

Hon'ble Judges : Gurvinder Singh Gill, J

Bench : Single Bench

Advocate : Siddharth Attri, Hardeep Singh

Final Decision : Dismissed

Judgement

Gurvinder Singh Gill, J

CRM-W-197-2021

Learned counsel representing respondent No.4 namely Gurwinder Singh submits that since he as well as his wife i.e. petitioner No.2 namely Sukhman Kaur are presently residing together in their matrimonial home, he does not wish to pursue with the instant application and may be permitted to withdraw the application.

In view of the aforesaid request, the present application is dismissed as withdrawn.

CRWP-10241-2020

There is no representation on behalf of the petitioners. Even on the last date none had appeared on behalf of the petitioners.

In view of the aforesaid position, the instant petition is dismissed for non-prosecution.